

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1377/(MAH)/2017

CORAM:	Present:	SHRI B.S.V. PRAKASH KUMAR MEMBER (J)
		SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

NAME OF THE PARTIES: Harmony Inks & Coatings Pvt. Ltd.
V/s.
Roshan Tin Printers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ASHIL MAHAJAR ASHISH SURYAVANSHI	Adv. for Petitioner Advocate for Respondent	<i>13.11.2017 Ashish Suryavanshi</i>

ORDER

CP No.1377/I&BP/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner Company, this Company Petition is hereby dismissed as withdrawn looking at the Consent terms filed by the parties as well as Withdrawal Memo filed by the Petitioner. Both the parties confirmed that Corporate Debtor side has handed over the cheques for an amount of ₹34,36,000 on the Consent Terms arrived in between the parties.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Encl: Withdrawal Memo & Consent Terms.